

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3847**

**TO BE ANSWERED ON THE 17<sup>TH</sup> MARCH, 2020/ PHALGUNA 27, 1941 (SAKA)**

**FACIAL RECOGNITION TECHNOLOGY**

**3847. DR. AMAR SINGH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has devised any mechanism to find the right balance between regulation and promotion of emerging technologies;**

**(b) if so, the details thereof;**

**(c) whether the Government has formulated any action plan for using facial recognition technology in the control of crime, better border controls and countering terrorism in the country; and**

**(d) if so, the steps taken/being taken by the Government keeping in view the fact that facial recognition is not entirely accurate and could lead to punitive action against innocent people?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) to (d): Adoption of emerging technologies for security forces is a continuous and ongoing process. The Union Government has adopted and promoted emerging technologies for upgradation of police forces from time to time. The Central Armed Police Forces (CAPFs) keep on finalizing Qualitative Requirements (QRs) and Trial Directives (TDs) as and when the need arises in case of any emerging technology and these Forces can follow these specifications and acquire them as per their felt need after following due codal formalities. State Governments also adopt these QRs and TDs for acquisition of the products in such technologies including facial recognition technology**

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